

ment of the prices ruling for coffee in the foreign markets.

AID TO DISPLACED STUDENTS AND INSTITUTIONS

*626. **Shri D. C. Sharma:** Will the Minister of Rehabilitation be pleased to state:

(a) the financial aid given during 1954-55 so far to displaced students from West Pakistan studying in schools and colleges; and

(b) the amount of aid given so far to displaced schools and colleges from West Pakistan during the above period?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Rs. 55.97 lacs.

(b) Rs. 10.10 lacs.

Shri Sarangadhar Das: May I know what proportion the aid given to displaced schools and colleges from West Pakistan bears to the valuation of the properties left by them in Pakistan?

Shri J. K. Bhonsle: The Select Committee recommended and the Parliament decided, when the Compensation Act was passed last session, that the trust properties of the various institutions that left their property behind are not to be taken into consideration and, as such, all schools and colleges whether they were disrupted or non-disrupted are on the same footing.

Shri D. C. Sharma: Has it come to the notice of the hon. Minister that a memorandum has been sent by displaced schools and colleges to the effect that they are facing financial crisis for lack of adequate assistance from the Central Government?

Shri J. K. Bhonsle: I am not absolutely sure about this particular memorandum my hon. friend is talking about. The Government is, however, aware that the displaced schools and colleges are facing difficulties with regard to funds and we have done our best to help them.

Shri D. C. Sharma: May I know if the schools and colleges in the border areas of the Punjab have been given any preferential treatment in this matter and, if so, of what kind?

Shri J. K. Bhonsle: We actually go by the recommendations made by the State Governments and also the number of displaced students and the teachers and the requirements of the various schools and colleges. If the State Government recommends any special treatment as is mentioned by him, I promise that we will certainly take that into consideration.

Shri D. C. Sharma: May I know if the assistance given to displaced students from West Pakistan studying in colleges in India has been in the nature of aid or loan or grant? In what form has it been given?

Shri J. K. Bhonsle: They are all grants. Formerly, we had given loans and that has been washed away now.

Shri Gidwani: Will Government consider the question of constructing more schools and colleges in Ulhasnagar colony, which is an area occupied by the largest number of displaced persons and in which there are now only a few primary schools and no secondary schools and colleges?

Shri J. K. Bhonsle: We are in correspondence with the Government of Bombay in this matter.

ZAMINDARS' AND PRINCES' BUILDINGS

*629. **Shri Sarangadhar Das:** Will the Minister of Works Housing and Supply be pleased to state:

(a) whether there is a proposal for the formation of a National Trust for the Zamindars' and Princes' buildings acquired by the State;

(b) if so, by what time this trust is expected to be formed;

(c) the number of Zamindars' and Princes' buildings so far acquired; and

(d) the purpose for which these have been or are proposed to be utilised?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) to (d). It is common knowledge that a large number of buildings belonging to various Princes and Zamindars are either used not at all or put to very inadequate use and in many cases these buildings are not even being maintained properly. It has been suggested that many of the owners of such buildings may be willing to part with them either completely or for a period of years without particular consideration for the return they might accept if a suitable appeal is made to the owners. The Governments of the various States have accordingly been addressed to collect necessary information about such buildings and to classify them according to the uses to which they should be put, before actually appealing to the owners to make them available for being utilised for the public good. The buildings could be used according to their side, accommodation and location for various purposes such as hospitals, schools, children's homes, libraries, recreation centres, community halls, co-operative stores, village panchayats, show-rooms for cottage industry products, museums, etc. by the Central or State Governments. It has also been suggested by some people that some sort of a 'National Trust' should be created to ensure proper management.

TEXTILES

***630. Shri T. B. Vittal Rao:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have considered the possible impact of the import of certain varieties of textile manufacturers of our industries and on our foreign exchange position; and

(b) if so, what is the position?

The Deputy Minister of Commerce and Industry (Shri Kanungo): (a) and

(b). Yes, Sir. The position has not been affected.

683 LSD

AGRICULTURAL PROPERTY

***631. Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) the total number of claimants for agricultural property belonging to Sind, N.W.F.P., and Baluchistan respectively;

(b) the total acreage of land left behind by them in Pakistan; and

(c) the number of claimants to whom agricultural land has been allotted so far, and the acreage thereof?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale): (a) the total number of claimants for agricultural property belonging to Sind, N.W.F.P., and Baluchistan are 24,400, 9,070, and 130 respectively.

(b) Claims for 7.92 lakh standard acres of land have been verified under the Displaced Persons Claims Act, 1950 as having been owned by the land owners of Sind, N.W.F.P., and Baluchistan states.

(c) 9,727 claimants have been allotted 1,98,633 acres of land and groves worth Rs. 33,80,030 on a quasi-permanent basis.

Shri Gidwani: What is the total acreage of land in standard acres available for allotment to claimants from non-Punjab area, including Bahawalpur?

Shri J. K. Bhonsale: About 5½ lakhs acres.

Shri Gidwani: What would be the total area in standard acres to which they are entitled under the Compensation Scheme on the lines of the Punjab?

Shri J. K. Bhonsale: I shall want notice of that.

Shri Gidwani: Are Government aware that in Hyderabad (Deccan), though land is allotted to some of the displaced persons, they have not been given possession of the same, and will Government consider this question and give them possession?